

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No106
C.P.(IB)/60(AHM)2021

Order under Section 95(1) IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Pravin Kumar Tayal
(Personal Guarantor)

.....Respondent

Order delivered on ..16/02/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Adv.

For the Respondent : Mr. Pratik Thakkar, Adv.

ORDER

IA 817 of 2021

Application filed by Personnel Guarantor on the ground of maintainability of the application filed by Financial Creditor State Bank of India under Section 95 of the IBC, 2016. Learned Counsel for the Applicant states that they have received the reply. He further seeks and is granted ten days time to file rejoinder.

List the matter for further consideration on 06.04.2022.

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)